

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

28. C.P. (IB)/856(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.04.2024**

Name of the Party: State Bank Of India (Creditor) Through  
The Resolution Professional Mr.  
Purusottam Behera  
Vs  
Mr. Ketan Shah

Section 95(1) of Insolvency and Bankruptcy Code, 2016

---

**ORDER**

1. Ms. Mitali Bhatt a/w Mr. Priyank Jadav, Ld. Counsel for the Financial Creditor through Resolution Professional present physical mode. Ms. Pooja Batra a/w Mr. Mubeen Sirkhot i/b Ms. Neha Shah, Ld. Counsel for the Personal Guarantor present through physical mode.
2. At the request of both the Counsel, the matter is adjourned to **07.05.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**